

ACT No. II OF 1866.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 12th January 1866.)

An Act to amend Act No. II of 1865.

Whereas it is expedient to amend Act No. II of 1865 (to provide for the maintenance of the Rural Police in the Territories under the Government of the Lieutenant-Governor of the North-Western Provinces and elsewhere); It is enacted as follows:—

Preamble.

1. If any proprietor of an estate, authorized to make an assessment under the second Section of the said Act, shall fail altogether to make such assessment, or shall assess under the said Section a sum which the Collector of the District in which such estate is situate shall consider inadequate, it shall be lawful for such Collector to assess upon such estate for the purposes aforesaid, a sum payable yearly by the proprietor, not exceeding nine-tenths of the amount which might have been raised in each year under the said Section. Such assessment shall be exclusive of the Municipal cess or percentage mentioned in the sixth Section of the said Act.

Power to the Collector to assess the proprietor where the latter has not made any or an insufficient assessment under Section 2 of Act No. II of 1865.

Local Government empowered to make rules as to extent and exercise of the authority conferred by Section 1.

This Act to be construed with Act No. II of 1865.

2. The Local Government may from time to time lay down rules respecting the extent and exercise of the authority conferred by the last preceding Section, and such authority shall be subject to the rules aforesaid.

3. This Act shall be read and taken as part of the said Act No. II of 1865.

4. This Act shall be called "The Rural Police Act Amendment Act, 1866."

Short title.

PRICE TWO ANNAS.